

**Central Administrative Tribunal
Principal Bench**

OA No. 1844/2019

New Delhi, this the 21st day of June, 2019

Hon'ble Mr. Mohd. Jamshed, Member (A)

Suman Lata Atri, Appointment (Group -B),
Aged about 37 years,
D/o Sh. Jai Narayan Atri,
R/o E-44, Sec-11, Faridabad,
Haryana – 121006.

...Applicant

(By Advocate: Mr. M. K. Bharadwaj)

Vs.

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, IP Estate,
New Delhi.
2. Delhi Subordinate Service Selection Board,
Through its Chairman,
FC-18, Institutional Area, karkardooma,
Delhi.
3. South Delhi Municipal Corporation,
Through its Commissioner,
9th Floor, Civic Center,
Shyama Prasad Mukherjee Building,
New Delhi.

...Respondents

(By Advocate: Mr. H. A. Khan)

ORDER (ORAL)**Mohd. Jamshed, Member (A):-**

Learned counsel for the applicant submits that the applicant made a representation dated 05.04.2019 to the respondents, which is still pending consideration of the respondents. Reliance is placed upon the judgment of Hon'ble Delhi High Court in W. P. (C) No. 13782/2004 decided on 24.11.2006 and the judgment of this Tribunal in O.A. No. 336/2018 decided on 11.10.2018.

2. In view of the above, the respondents are directed to consider and decide the representation of the applicant dated 05.04.2019 and pass appropriate orders within two months from the date of receipt of certified copy of this order.

3. Accordingly, the O.A. is disposed of at the admission stage itself. There shall be no order as to costs.

**(Mohd. Jamshed)
Member(A)**

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